

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/5439/2021**

This the 27th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mohd Kazim, age about 59 years, S/o Mohd Suliaman, R/o Khoas, Kargil and one another.

.....Applicant

(Advocate:- Mr. Mir Majid Bashir -Not Present)

**Versus**

1. Ladakh Autonomous Hill Development Council Kargil through its Chairman/Chief Executive Councilor, LAHDC, Kargil and 5 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER**

**[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed date i.e., 07.05.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Manish/Shashi/Arun*